FIR No. 54/2020
PS: Burari
State Vs. Pawan

23.05.2020

Fresh bail received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Anant Mishra, counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application for grant of interim bail for 45 days on behalf of accused Pawan in case FIR No. 54/2015 on the ground that the matter was listed for charge on 07.04.2020 but due to corona virus out break courts were closed and the next date of hearing was given as 26.05.2020.

Ld. Counsel has raised several contentions on the merits of the case of the prosecution alleging that the prosecutrix though a minor is only a year younger to the accused-applicant and she wanted to get married to the accused-applicant, and the accused-applicant himself had brought the prosecutrix to her parental home trying to make her understand that as she is a minor, she is not eligible to be legally married to the accused-applicant and that even meetings were held with the family of the prosecutrix and it is after considerable delay that the present FIR has been lodged against the applicant.

Neelofar

When it is put to the Ld. Counsel for the accused that the application filed is an application for grant of interim bail and not regular bail and that interim bail is being sought on what ground, Ld. Counsel for accused submits that interim bail is sought on the ground of out break of covid 19 as per the guidelines of Hon'ble the High Court of Delhi and that due to the outbreak and the lockdown in pursuance thereto the proceedings are likely to get delayed and have been delayed.

The High Powered Committee of the Hon'ble the High Court of Delhi has time to time issued several guidelines laying down criteria for release of UTPs from the jail to decongest the prisons in Delhi. However, UTPs facing trial for commission of offences under Section 376 in particular as also Section 6 of the POCSO Act are kept out of the purview of the said guidelines. Interim bail can alone be granted in compelling circumstances and in such extraordinary exigencies where personal presence of the accused would be absolutely indispensable. There is no cogent ground is setup warranting consideration for grant of interim bail in this application before me. Application is therefore dismissed.

Order be forwarded on e-mail to the Ld. Counsel for the accused-applicant by the Coordinator.

(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
23.05.2020

FIR No. 276/2016
PS: I. P. Estate
State Vs. Irfan

23.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

None for accused-applicant.

Office has put up before me reply of the IO to the bail application of accused Irfan in case FIR No. 276/2016. Office reports that the bail application though adjourned for today is not traceable. Office seeks time to trace out the file.

Put up at 3 pm.

Neelofer

(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
23.05.2020

At 3 pm

At this stage, Office has put the original file while submitting that the same has been traced out.

Put up for ~~purpose fixed~~ consideration on **27.05.2020.**

Neelofer

(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
23.05.2020

FIR No. 90/2019
PS: I. P. Estate
State Vs. Bhaskar Sharma

23.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Kedar Yadav, counsel for accused-applicant (through video conferencing)

Sh. Devender Hora, counsel for complainant.

Hearing conducted through Video Conferencing.

This is an application for grant of interim bail for 45 days on behalf of accused Bhaskar Sharma in case FIR No. 90/2019 on the ground of illness of his mother.

It emerges that report in respect of the medical record annexed with the application was called for. Report has been received today of the IO. As per report, the mother of the accused-applicant was never admitted/consulted in Fortis Hospital, Vasant Kunj, New Delhi, however, she had only consulted with the visiting doctors of Fortis Hospital in his private OPD.

Ld. Counsel for the accused-applicant submits that mother of the accused-applicant is due for surgery today itself and for this purpose has been admitted at Fortis Hospital, Vasant Kunj yesterday. This fact which has cropped up today pertaining to the admission of the mother of the accused-applicant at Fortis Hospital is to be verified.

Ld. Counsel for the complainant submits that another co-used Rahul and Raj Kumar had preferred interim bail application with e medical record and in respect there of directions have been issued for gistration of the FIR against them and that as his evident from the report ed by the IO, the contention raised in the present application is also false ontention.

Ld. Counsel for the complainant further submits that prosecutrix has been examined in chief in part only and has expressed the apprehension of intimidation and threat at the hands of the accused if released on bail.

Report be called from the IO for **27.05.2020** in respect of hospitalisation of the mother of the accused-applicant for surgery at Fortis Hospital, Vasant Kunj alongwith family status.

For report and consideration, put up on **27.05.2020.**

Order be forwarded on e-mail to the Ld. Counsel for the accused-applicant by the Coordinator.

(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
23.05.2020

FIR No. 339/16
PS:Darya Ganj
State Vs. Noori

23.05.2020

Hearing conducted through Video conferencing.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. J. S. Mishra, counsel for accused-applicant. (through VC)

This is an application for grant of interim bail on behalf of accused Noori in case FIR No. 339/2016 under Section 395/397/412/120B/34 IPC.

Ld. Counsel for the accused applicant submits that there is no one to look after the minor children of the accused-applicant as the husband of the accused-applicant has since been taken into judicial custody in connection with another matter at Dasna Jail. That the accused-applicant is falsely implicated and has no role to play in the commission of any offence of robbery/dacoity and it is only basis of the CDR details that the accused-applicant is alleged to be a co-conspirator with no recoveries of any kind effected from her and no material of any kind available against her.

Taking into consideration that the age of the minor daughter is 9 years and son of the accused-applicant is also only 14 years and as the husband of the accused-applicant is also in custody in connection with another criminal matter, considering the totality of the facts and circumstances, 30 days interim bail is granted to the accused-applicant on

furnishing of personal bond in the sum of Rs.40,000/- to the satisfaction of the Jail Superintendent concerned and subject to the condition that the mobile phone number to be used by the accused-applicant shall be mentioned in the bond and shall be kept switched on at all time with location activated and shared with the IO concerned and with the further direction that the accused-applicant shall not leave the territorial jurisdiction of NCT Delhi without prior intimation to the IO concerned. Application stands disposed of.

Order be forwarded on e-mail to the Ld. Counsel for the accused-applicant by the Coordinator.

(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
23.05.2020

FIR No. 160/2018
PS:Kamla Market
State Vs. Javed & Ors.

23.05.2020

Fresh application is received. It be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Piyush Pahuja, Counsel for accused-applicant.

This is first application for grant of regular bail on behalf of accused Javed in case FIR No. 160/2018.

ld. Counsel for the accused-applicant submits that the co-accused has already been granted bail, that the accused is in custody since 15.06.2018 and that all the public witnesses stand examined. When it is put to the ld. Counsel that if parity is being claimed, the order granting bail to the co-accused is not annexed alongwith the application, Ld. Counsel submits that the order was not readily available and that the reply of the IO would confirm the contention of the accused-applicant.

Ld. Addl. PP seeks some time for reply.

For ~~report~~ Reply and consideration, put up on **02.06.2020**.

(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
23.05.2020

FIR No. 100/2013
PS: Lahori Gate
State Vs. Rishi Gupta

23.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Vineet Jain, counsel for accused-applicant.

This is an application for grant of interim bail on behalf of accused Rishi Gupta in case FIR No. 100/2013 as per the guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020.

Ld. Counsel for the accused submits that case pertains to commission of offence under Section 302 IPC, that accused is in custody for the last over seven years from the date of his arrest i.e. 04.06.2013 and that case of the accused-applicant fulfills all the criteria laid down under the guidelines of the High Powered Committed dated 18.05.2020.

Report was called from the IO in respect of previous involvement if any as well as from the Jail Superintendent regarding good conduct with copy of custody warrants.

Ld. Addl. PP submits that he has received the report regarding previous involvement of the accused on his phone through Whatsapp and as per report received besides the present case accused is involved in 10 other criminal cases.

Ld. Counsel for the accused applicant submits that accused has been acquitted or discharged in all other criminal cases.

Let report be filed of the IO alongwith status of the said FIRs. Report is not received from the Jail Superintendent.

Report be called from the IO and Jail Superintendent for the next date of hearing. For report and consideration, put up on **29.05.2020.**

(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
23.05.2020

FIR No. 27/2020
PS: Sahil
State Vs. Subzi Mandi
23.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State with IO.

None for accused-applicant.

There is no appearance for the accused.

Be awaited. Put up at 12 noon.

(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
23.05.2020

At 12 noon

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

None for accused-applicant.

Be awaited. Put up at 2 pm.

(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
23.05.2020

At 2 pm

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

None for accused-applicant.

None appeared for the applicant on 15.04.2020. None appeared for accused-applicant on 08.05.2020. Today also there is no appearance on behalf of the accused-applicant despite repeated calls. Matter has been passed over twice. It appears that the applicant is not interested in pursuing the present application for grant of bail. The application is therefore being dismissed for non-prosecution.

(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
23.05.2020

FIR No. 20/2015
PS: Kamla Market
State Vs. Tehsin @ Kevda & Ors.

23.05.2020

Hearing is conducted through Video Conferencing.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Asgar Khan, counsel for accused-applicant (through VC)

This is an application for grant of interim bail for 7 days on account of Eid on behalf of accused Tehsin @ Kevda in case FIR No. 20/2015 under Section 302, 396, 412,34 IPC.

Ld. Counsel for the accused-applicant submits that now guidelines have been issued on 18.05.2020 by the High Powered Committee of the Hon'ble the High Court of Delhi for release of UPTs on interim bail even in cases involving offences under Section 302 IPC and that he shall be moving appropriate application in terms of the guidelines and that at this stage interim bail of 7 days to celebrate Eid may be granted to the accused-applicant as the accused-applicant on earlier occasion was also granted interim bail to celebrate Eid and had surrendered in terms thereof.

The only ground raised for grant of interim bail of 7 days is to enable the accused-applicant to celebrate the festival of Eid.

Interim bail can alone be granted in compelling circumstances and in such extraordinary exigencies where personal presence of the accused would be absolutely indispensable. In the case in hand, there are no such

compelling circumstances or exceptional exigencies set up warranting the release of the accused-applicant on interim bail. The accused-applicant on previous occasion was granted interim bail as per annexure A2 vide order dated 04.06.2018 taking into consideration the medical condition of the accused-applicant. No such ground is pressed into service today before me of illness of accused-applicant. No ground is made out to grant interim bail for seven days on the basis of the sole ground set up in the application. Application is therefore, dismissed.

Order be forwarded on e-mail to the Ld. Counsel for the accused-applicant by the Coordinator.

(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
23.05.2020

FIR No. 20/2015
PS: Kamla Market
State Vs. Arshad

23.05.2020

Hearing conducted through Video conferencing.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. J. S. Mishra, counsel for accused-applicant. (through VC)

This is an application for grant of interim bail on behalf of accused Arshad in case FIR No. 20/2015 under Section 302/396/412/34 IPC.

Ld. Counsel for the accused applicant submits that due to the prevailing situation in the country arising out of the national lockdown in the wake of covid-19 pandemic, the old aged father and mother of the accused-applicant are on the verge of starvation as he was the only bread winner for the family. On a query of the Court, Ld. Counsel for the accused has clarified that he has two brothers and one of them recently got married and on the ground of marriage of his brother he was earlier granted interim bail.

Interim bail can alone be granted in compelling circumstances and in such extraordinary exigencies where personal presence of the accused would be absolutely indispensable. In the case in hand, there are no such compelling circumstances or exceptional exigencies set up warranting the release of the accused-applicant on interim bail as there are two brothers of the accused-applicant capable of looking after the father

and mother of the accused-applicant. No ground is therefore made out to grant interim bail to the accused-applicant in case FIR No. 20/2015. Application is accordingly dismissed.

Order be forwarded on e-mail to the Ld. Counsel for the accused-applicant by the Coordinator.

(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
23.05.2020

FIR No. 772/2015
PS: Timarpur
State Vs. Shankar Dass (Sunil)

23.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Anant Mishra, counsel for accused-applicant

(through video conferencing)

Hearing conducted through Video Conferencing.

This is an application for grant of bail on behalf accused Shankar Dass (Sunil) in case FIR No. 772/2015.

Ld. Counsel for the accused-applicant submits that while in custody the accused had been detected HIV +ve in the year 2018. Ld. Counsel further submits that accused-applicant was earlier granted interim bail for five days and in terms thereof has surrendered on 19.05.2020.

Let report be called from the Jail Superintendent regarding present medical condition of the accused-applicant for **28.05.2020** and also as to whether the accused in custody has tested HIV positive.

For report and consideration, put up on **28.05.2020**.

Order be forwarded on e-mail to the Ld. Counsel for the accused-applicant by the Coordinator.

(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
23.05.2020

FIR No. 20/2015
PS: Kamla Market
State Vs. Anis @ Dupatewala

23.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. J. S. Mishra, counsel for accused-applicant

(through video conferencing)

Hearing conducted through Video Conferencing.

This is an application for grant of interim bail on behalf of accused Anis @ Dupatewala in case FIR No. 20/2015 on the ground of treatment of his son who has met with an accident recently.

IO has filed the reply, however, it is on the merits of the case of the prosecution as the medical documents could not be verified as bail application was received late. Let the medical record be verified alongwith family status.

For report and consideration, put up on **27.05.2020**.

Order be forwarded on e-mail to the Ld. Counsel for the accused-applicant by the Coordinator.

(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
23.05.2020

FIR No. 193/2019
PS:Prasad Nagar
State Vs. Amit @ Akash

23.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

None for the accused-applicant.

Vide the order dated 21.05.2020, adjournment was sought on behalf of the accused-applicant for filing of fresh application and additional documents.

An application under Section 439 CrPC seeking permission to place on record medical certificate of wife of the accused-applicant is received.

Ld. Addl. PP submits that advance copy was not supplied to the prosecution for verification of the documents. There is an extra copy annexed which is handed over in the Court to ld. Addl. PP.

The documents filed today be verified and report be filed on or before the next date of hearing. Family status of the accused-applicant is also directed to be verified.

For report and consideration, put up on **26.05.2020.**

Neelofer

(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
23.05.2020

FIR No. 25/2016
PS:Darya Ganj
State Vs. Mohd. Amir

23.05.2020

Fresh application is received. It be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. A. A. Qureshi, counsel for accused-applicant.

This is an application for grant of regular bail on behalf of accused Mohd. Amir in case FIR No. 25/2016.

Ld. Counsel for the accused-applicant submits that the accused is in JC since 14.01.2016 and he is the only son of his widowed mother who is on the verge of starvation due to the national lockdown. That earlier also interim bail was granted and the accused-applicant has surrendered in terms thereof and the accused has clean antecedents.

Ld. Addl. PP seeks some time for reply.

For reply and consideration, put up on **03.06.2020**.

(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
23.05.2020

FIR No. 182/2017
PS: Kamla Market
State Vs. Juber

23.05.2020

Fresh application is received. It be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Jitender Thakur, Counsel for accused-applicant.

This is an application for grant of interim bail on behalf of accused Juber in case FIR No. 182/2017 on the ground of illness and treatment of father of the accused-applicant.

Medical record alongwith family status be verified.

For report and consideration, put up on **27.05.2020.**

(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
23.05.2020

FIR No. 88/2019
PS: NDRS
State Vs. Satyavir Pandey
23.05.2020

Fresh application is received. It be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State with ASI Satya Kumar.

Sh. Manish Srivastava, Counsel for accused-applicant.

This is an application for grant of interim bail on behalf of accused Stayavir Pandey in case FIR No. 88/2019 on the ground that due to the nation wide lockdown on account of covid-19 pandemic, there is no one in the family to take care of the wife and the two children who are on the verge of starvation. Ld. Counsel for the accused submits that in the other two FIRs interim bail on the same ground has already been granted to the accused-applicant.

Reply of the IO is filed. Ld. Addl. PP submits that in the present case the accused-applicant was successfully identified by the victim in the course of TIP.

Let the family status of the accused-applicant be verified as the Ld. Counsel for the accused submits that the accused-applicant is now orphaned and has no other surviving family member to take care of his wife and minor children.

For report and consideration, put up on **26.05.2020**.

(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
23.05.2020

FIR No. 140/2018
PS: Sarai Rohilla
State Vs. Ashish Mittal

23.05.2020

Fresh application is received. It be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Shyam Sunder, father of the accused-applicant.

This is an application for grant of regular bail on behalf of accused Ashish Mittal in case FIR No. 140/2018.

Ld. Addl. PP submits that neither IO is present nor reply is received.

Reply be called for **03.06.2020.** put up on 3.6.2020.

For Reply and Consideration,

(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
23.05.2020

FIR No. 90/2019
PS: I. P. Estate
State Vs. Samson Jacob

23.05.2020

Fresh application is received from e-mail. It be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Ms. Kirti Aggarwal, Counsel for accused-applicant.

Sh. Devender Hora, Advocate appears for complainant.

This is an application for grant of interim bail on behalf of accused Samson Jacob in case FIR No. 90/2019 under Section 376 D, 354B, 328, 506 with 34 IPC.

Ld. Counsel for the complainant submits that on the same grounds as are raised in the present application, one interim b ail application of the accused-applicant was dismissed some seven days back and to be precise on 14.05.2020.

Ld. Counsel for the accused-applicant submits that the previous bail application was dismissed as at that time the mother of the accused-applicant had not yet been admitted in the hospital and now alongwith the present application medical record has been filed to demonstrate that mother of the accused-applicant who is a heart and kidney patient has been admitted in hospital on 18.05.2020 and is on dialysis.

Ld. Counsel for the complainant submits that the co-accused in the same case had earlier filed applications for interim bail on medical

grounds in which report was filed that the medical documents are fake and therefore directions were issued for registration of the FIR.

Report of the IO is received and some more time has been sought to verify the status of the patient. IO to file report in respect of the Medical record and status of the patient on or before the next date of hearing. Opportunity is granted to the complainant also to file on record all such orders and documents sought to be relied upon in respect of the previous conduct of the accused-applicant and reply.

For reply/report and consideration, put up on **27.05.2020**.

Neelofer

(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
23.05.2020

FIR No. 133/2017
PS: Sarai Rohilla
State Vs. Hardeep Singh @ Ranjit

23.05.2020

Fresh application is received. It be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Deepak Ghai, Counsel for accused-applicant.

This is an application for grant of interim bail on behalf of accused Hardeep Singh @ Ranjit in case FIR No. 133/2017 on the ground of guidelines issued by the High Powered Committee of the Hon'ble High Court of Delhi dated 08.04.2020 and 18.04.2020.

Reply of the IO be called for alongwith report in respect of previous involvement of the accused-applicant, if any. Custody certificate be also called from the Jail Superintendent concerned alongwith conduct report.

For reply and consideration, put up on **30.05.2020.**

(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
23.05.2020

FIR No. 59/2019
PS: Burari
State Vs. Ajay & ors.

23.05.2020

Fresh application is received. It be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. R. K. Gupta, counsel for accused-applicant.

This is an application for grant of interim bail of 30 days on behalf of accused Ajay in case FIR No. 59/2019 on the ground of illness of his wife.

Report of the IO is received. It is submitted that due to want of original medical record, the same could not be verified from the hospital concerned. Ld. Counsel for the accused-applicant that original documents ~~is~~ are not available with him and he will ensure that the same ~~shall be~~ handed over to the IO for verification. Besides the medical record, family status of the accused-applicant be also got verified.

For report and consideration, put up on **27.05.2020**.

(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
23.05.2020

FIR No. 311/2017
PS: Karol Bagh
State Vs. Furquan

23.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Kabir Ahmed, Counsel for accused-applicant with surety.

Bail bonds are furnished and accepted. Original RC is retained on record. Intimation be sent to the concerned RTO.

Personal bond be sent to jail for attestation with release warrants.

(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
23.05.2020

FIR No. 231/2018
PS: Lahori Gate
State Vs. Hari Ram

23.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Devender Hora, counsel for accused-applicant.

Arguments heard. For orders, put at 4 pm.

(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
23.05.2020

ORDERS at 4pm

This is an application under Section 439 CrPC for grant of regular bail / interim bail on behalf of accused Hari Ram in case FIR No. 231/2018.

Ld. Counsel for the accused-applicant submits that accused-applicant is enroped in the present case only on the basis of disclosure statement for being a co-conspirator and it is the own case of the prosecution that at the time of the incident accused-applicant was in Rajasthan and has not played any active part in the commission of robbery/dacoity. That no recovery has been effected from the accused-applicant. That the trial is proceeding at very slow pace and there are large number of witnesses cited by the prosecution and accused-applicant is now in custody for over one and a half year. That the wife and two minor children of the accused-applicant are surviving on the mercy of neigbours

and relatives and now the relatives are unable to look after his family due to the lockdown.

Ld. Addl. PP submits that accused-applicant does not have clean antecedents and case pertains to dacoity where Rs.35 lac were looted. Accused-applicant is also involved in another case of similar nature and that the prosecution relies upon CDR details which shows that he was in conversation with the co-accused at the time of the incident.

Heard.

Without adverting to the merits of the case while taking into consideration that it is the own case of prosecution that accused-applicant is not amongst the offenders who had committed the robbery after wrongfully restraining the occupants of Haveli Haider Puri, Delhi and as the only material available with the prosecution connecting the accused to the offence as co-conspirator is call detail record and no recoveries were effected despite disclosures recorded from the accused-applicant. In the totality of the facts and circumstances, the application of the accused-applicant for grant of bail is allowed and accused-applicant is admitted to regular bail upon furnishing personal bond in the sum of Rs.50,000/- with two sureties in the like amount and subject to the condition that prior to his release, he shall give the mobile phone number of self and of at least one other responsible family member besides that of the surety to the IO and the Court, that he shall scrupulously appear on each and every date of hearing before the court so as not to cause any obstruction or delay to its progress and he shall not interfere with the proceedings in any manner, that

he shall not engage in any criminal activity, that he shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him/her/them from disclosing such facts to the Court or to any police officer or tamper with the evidence, he shall not change his mobile phone number and address without prior intimation to the IO and the sureties shall also intimate the IO in the event of change of address.

The accused shall get his presence marked before SHO of PS Lahori Gate on last day of each month.

(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
23.05.2020

FIR No. 243/2017 & 245/2017
PS: Burari
State Vs. Sahib Khan @ Bunty

23.05.2020

Fresh application is received on e-mail. It be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Javed Alvi, counsel for accused-applicant (through VC)

Hearing is conducted through video conferencing.

After arguing for some time, ld. Counsel for the accused-applicant submits that at this stage he does not want to press the present bail application and that same may be dismissed as withdrawn.

It is ordered accordingly.

Order be forwarded on e-mail to the Ld. Counsel for the accused-applicant by the Coordinator.

Neelofer

(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
23.05.2020

FIR No. 243/2017 & 245/2017
PS: Burari
State Vs. Sahib Khan @ Bunty

23.05.2020

Fresh application is received on e-mail. It be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Javed Alvi, counsel for accused-applicant (through VC)

Hearing is conducted through video conferencing.

After arguing for some time, ld. Counsel for the accused-applicant submits that at this stage he does not want to press the present bail application and that same may be dismissed as withdrawn.

It is ordered accordingly.

Order be forwarded on e-mail to the Ld. Counsel for the accused-applicant by the Coordinator.

Neelofer

(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
23.05.2020

FIR No. 243/2017
PS: Darya Ganj
State Vs. Salman

23.05.2020

Fresh application is received. It be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Aman Khanna, Counsel for accused-applicant.

This is an application for grant of interim bail for 45 days on behalf of accused Salman in case FIR No. 243/2017 under Section 376/506 IPC PS Darya Ganj on the ground of prevention from Covid-19.

Ld. Counsel for the accused-applicant submits that several guidelines have been issued by the Honble Supreme Court of India and Honble the High Court of the Delhi for the release of the prisoner in the wake of the outbreak of covid-19 pandemic and that the accused-applicant is in custody since September, 2017 and the wife and child of the accused-applicant who are residing in the tenanted premises are on the verge of starvation due to financial crisis.

Heard.

Case pertains to commission of offence under Section 376 IPC which provision of IPC has been kept out of the purview of the several guidelines issued from time to time by the High Powered Committee of Hon'ble High Court of Delhi for grant of interim bail to the undertrial prisoners in order to decongest the prisons in Delhi. Case of the accused-applicant ~~is~~ has therefore does not fall under the guidelines issued by the High

Powered Committee of Hon'ble High Court of Delhi and is therefore dismissed.

(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
23.05.2020

FIR No. 170/2015
PS: I. P. Estate
State Vs. Danish

23.05.2020

Fresh application is received. It be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

None for accused-applicant.

It is informed by the Coordinator that connection ~~is~~ could not be established with the Ld. Counsel for the accused-applicant.

Let reply be called from the IO ~~be called~~ for **29.05.2020.**

For reply and consideration, put up on **29.05.2020.**

Order be forwarded on e-mail to the Ld. Counsel for the accused-applicant by the Coordinator.

(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
23.05.2020

FIR No. 303/2014
PS: Subzi Mandi
State Vs. Sunil @ Kalu & Ors.

23.05.2020

Fresh application is received. It be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Yogesh Kumar Verma, counsel for accused-applicant (through VC)

Hearing is conducted through video conferencing.

This is an application for grant of interim bail on behalf of accused Sunil @ Maya in case FIR No. 303/2014 under Section 302/307/34/120B IPC.

Ld. Counsel for the accused-applicant submits that case of the accused-applicant for grant of interim bail is squarely covered under the guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020 as the accused-applicant is in custody since 13.07.2014 and has clena antecedents and that co-accused has already been granted bail in pursuance to the same guidelines.

On query of the Court, ld. Counsel has clarified that this is double murder case and there is one injured in respect of whom Section 307 IPC is invoked against the accused persons.

Reply of the IO be called for. Accused-applicant also to furnish copy of FIR as the same is now filed alongwith the present application, the case is being of double murder case. Report of previous

involvements, if any, be also called from the IO. Custody certificate be also called from the Superintendent Jail alongwith conduct report.

For report and consideration, put up on **28.05.2020.**

Order be forwarded on e-mail to the Ld. Counsel for the accused-applicant by the Coordinator.

(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
23.05.2020

ORDER NOT TO BE UPLOADED

FIR No. 64/2020
PS: Nabi Karim
State Vs. Parveen & Ors.

23.05.2020

ORDER at 4 pm

This is an application for exetnsion of interim bail granted to the accused-applicant namely Parveen Kumar, Pankaj and Dayawan @ Janu in case FIR No. 64/2020 granted interim bail of 45 days vide order dated 09.04.2020 in accordance with the guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 07.04.2020. Ld. Counsel for the accused has relied upon order passed by Hon'ble the High Court of Delhi WP © No. 3037/2020 extending the interim orders substituting on 15.05.2020 to 15.06.2020.

The prayer for extension, however, is rendered infructous in the wake of the directions issued by the Hon'ble the High Court of Delhi in WP (C) No. 3080/2020 titled as Court on its own motion v. Govt. of NCT Delhi & Anr. Dated 09.05.2020 and the relevant portion is reproduced herein under:-

> *"it is ordered that the interim bails for a period of 45 days granted to 2177 UTPs, in view of the recommendations of HPC dated 28.03.2020, 07.04.2020 and 18.04.2020 and on the basis of orders in WP (C) No. 2945/2020 titled as Shobha Gupta & Ors. v. Union of India and Ors. Are hereby extended by another period of 45 days from th date of their respective expiry*

of interim bails on the same terms and condition."

By virtue of the said directions, the interim bail stands extended by 45 days. No orders are therefore required to be passed by this Court for extension of interim bail. Application is disposed of as infructous in terms of order dated passed by the Hon'ble the High Court of Delhi in WP (C) No. 3080/2020 titled as Court on its own motion v. Govt. of NCT Delhi & Anr.

(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
23.05.2020

FIR No. 157/2019
PS: Kamla Market
State Vs. Mahima

23.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Davinder Hora, Counsel for accused-applicant.

This is an application for grant of regular bail in cae FIR No. 157/2019 on behalf of accused applicant Mahima. The matter pertains to commission of offence under Section 376 IPC, notice was therefore directed to be issued to the prosecutrix. Ld. Counsel for the accused applicant submits that he has received information from the IO that the victim / complainant could not be served with the process as she is from the State of Assam.

Ld. Addl. PP on the other hand submits that he has not received an such information from the IO.

Put up at 11 am.

(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
23.05.2020

At 11.30 am

Present: As above.

Ld. Addl. PP submits that he has received information from the IO and also the reply in the present case that the prosecutrix is residing in a village in Assam and due to corona virus pandemic notice could not be

served upon prosecutrix and his husband was informed telephonically and hie showed in inability to appear in Court to due shortage of train to be running from Assam and also that his economic condition is not good.

Ld. Counsel for the accused submits that on earlier occasion also accused was granted interim bail to look after her minor son aged about 8 years and there is no other in the family to look after his minor son and he is on the mercy of the neighbours. That on several occasion the prosecutrix has been summoned in the course of prosecution evidence and even bailable warrants have been issued against her however the prosecurtrix is not coming forward for her deposition in the court. That there is no allegation at all involving the accused-applicant as it is one Farah who is alleged to have induced and enticed and coerced the prosecutrix into immoral trafficking and accused-applicant is falsely implicated as she was found in the premises from where prosecutrix is recovered.

Argument heard. For orders, put up at 4 pm.

(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
23.05.2020

ORDERS at 4 pm.

The case pertains to commission of offence under Section 376 IPC besides provisions of the Prevention of Immoral Trafficking Act, and therefore by the order dated 18.05.2020 notice was issued to the victim complainant through the IO for the next date of hearing. The notice could

not be served upon the victim as the victim resides in the remote area of Assam and due to the national lockdown the husband of the victim when contacted telephonically expressed his inability to travel to Delhi. For the purpose of the present bail application and taking stock of the prevalent situation arising out of the national lockdown in the wake of outbreak of covid-19 pandemic, the inability expressed on the part of the prosecutrix to attend the hearing is not unfounded.

Taking into consideration the unique situation arising out of the national lockdown and the difficulty in travel within the country because of the lockdown, one more effective opportunity has to be granted to the victim-complainant to join the proceedings.

Fresh notice is ordered to be issued in the application to the victim- complainant through the IO for the next date of hearing.

For report and consideration, put up on **15.06.2020.**

(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
23.05.2020

FIR No. 605/2017
PS: NDRS
State Vs. Sunil Bihari

23.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Sunil Tiwari, counsel for accused-applicant.

Arguments heard. For orders, put up at 4 pm.

(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
23.05.2020

At 4 pm
ORDER

This is an application for grant of bail of interim bail of 45 days on the ground that due to the spread of covid -19 family members of the petitioner consisting of his wife and three minor child are facing undue hardship due to want of funds and meeting daily requirements.

Ld. Counsel further submits that two of the material witnesses have turned hostile and failed to identify the accused-applicant. Accused-applicant is the sole bread earner of his family.

Ld. Addl. PP on the other hand submits that accused-applicant does not have clean antecedents and is involved in several criminal cases besides the one in which bail is being sought involving commission of offence under Section 302 IPC. That though two of the public witnesses have turned hostile, however, another material witness for the prosecution, the mother of the deceased is under examination and there is every

likelihood that accused-applicant will threaten or intimidate as is apparent from the long list of criminal cases that he is involved.

I have gone through the list of previous involvement which shows that the accused-applicant besides the present case is also in custody in connection with another case involving offence under Section 302 IPC. Involvement in 15 criminal cases is shown in the report filed by the IO. Interim bail can alone be granted in compelling circumstances and in such extraordinary exigencies where personal presence of the accused would be absolutely indispensable. No such exceptional circumstance is setup in the application. The accused-applicant is also not entitled to regular bail taking into consideration his criminal antecedents, the grave nature of the offence and as the mother of the victim another material witness is still under examination. The application is accordingly dismissed.

(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
23.05.2020

FIR No. 190/2013
PS: Rajender Nagar
State Vs. Deepak

23.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State with IO.

Sh. Surender Sharma, Counsel for accused-applicant.

This is an application for grant of interim bail on behalf of accused-applicant Deepak in case FIR No. 190/2013 on the ground of death of younger brother of the accused-applicant in order to enable to accused-applicant to perform the customary rites and rituals.

Reply is filed.

Ld. Addl. PP submits that the deceased is survived by his father, mother, two brothers, the accused-applicant being one of them and one sister and that all the customary rites and rituals to be performed upon the unfortunate death of the brother of the accused-applicant can fully be attended to and performed by all the family members and the personal presence of the accused-applicant is not absolutely necessary.

Ld. Counsel for the accused-applicant submits that three months interim bail has been prayed for as due to the prevailing covid-19 pandemic situation, the accused-applicant will also have to undergo the mandatory quarantine period. That the accused-applicant was earlier also granted interim bail and had surrendered in terms thereof.

Arguments heard. For orders, put up at 4 pm.

(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
23.05.2020

ORDER at 4 pm

This is an application for grant of interim bail on behalf of accused-applicant Deepak in case FIR No. 190/2013 on the ground of death of younger brother of the accused-applicant in order to enable to accused-applicant to perform the customary rites and rituals. As per the report of the IO, the parents of the deceased and his one brother living in District Bulandsher, UP and the accused-applicant has one sister also. All the family members, the mother, father, brother, sister are capable of performing for the customary rites and rituals attending untimely demises of the brother of the accused-applicant. Interim bail can alone be granted in compelling circumstances and in such extraordinary exigencies where personal presence of the accused would be absolutely indispensable and in the case at hand the personal presence of the accused-applicant is not absolutely indispensable for performing of the customary rites and rituals which can be performed by the other family members, the mother, father, brother, sister of the deceased. Application of accused for grant of interim bail is therefore, dismissed.

(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
23.05.2020

FIR No. 668/2015
PS: Sadar Bazar
State v. Mohd. Sadatt.

23.05.2020 at 4 pm

ORDER

This is first bail application for grant of regular bail under Section 439 CrPC on behalf of accused Mohd. Sadatt in case FIR No. 668/2015.

Ld. Counsel for the accused-applicant submitted that the accused-applicant is in possession of the property in respect of which it is alleged that he has forged documents and on the alleged forged documents it is the brother of the complainant who has stood as witness and signatures of the brother have been admitted by the complainant before the Court in the course of the hearing of the bail application preferred before the Ld. MM. That the accused-applicant is a bonafide purchaser for consideration of the property in question and has not forged and fabricated any document of ownership in respect of the property and that the complainant is infact a property dealer and has instituted similar cases after duping bonafide purchasers of money and subsequently claiming that the documents signed by her are forged and fabricated. When it is put to the Ld. Counsel that the FSL result is against the accused, ld. Counsel for the accused applicant contended that infact the entire transaction was concluded with the active involvement of the brother of the complainant acting on the behest of the complainant and the signatures of the complainant were in fact obtained by the brother of the complainant on the pretext that the complainant is a

pardanashin lady and the accused applicant had in good faith accepted the representation made by the complainant. That there is a delay of 17 months in lodging of the FIR and accused is arrested after four years as the accused througout was cooperating with the investigation. That the accused-applicant has clean antecedents and dispute of civil nature has been given a criminal colour only as an arm twisting device and that the parties have initiated civil litigation in respect of the property in question.

Ld. Addl. PP on the other hand submitted that the FSL result is contrary to the contention of the accused-applicant in respect of the signatures of the complainant, however, the role of the brother of the complainant is not above suspicion in the entire transaction. It is not disputed that the accused-applicant has clean antecedents.

Heard.

Without adverting to the merits of the case and taking into consideration that parties have initiated civil litigation in respect of the ownership of the immovable property and that brother of the complainant himself is admitted to be witness to the transaction between the complainant and the accused-applicant that is alleged to be a forged and fabricated one and as no recoveries are to be effected from the accused-applicant and chargesheet against the accused has now been submitted on 18.03.2020 and as the further custody of the accused-applicant is not required for the purposes of investigation, the present application for grant of regular bail is allowed. Accused Mohd. Sadatt is admitted to bail in the present case FIR No. 668/2015 PS Sadar Bazar upon furnishing personal

bond in the sum of Rs.50,000/- with two sureties in the like amount and subject to the condition that prior to his release, he shall give the mobile phone number of self and of at least one other responsible family member besides that of the surety to the IO and the Court, that he shall scrupulously appear on each and every date of hearing before the court so as not to cause any obstruction or delay to its progress and he shall not interfere with the proceedings in any manner, that he shall not engage in any criminal activity, that he shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him/her/them from disclosing such facts to the Court or to any police officer or tamper with the evidence, he shall not change his mobile phone number and address without prior intimation to the IO and the sureties shall also intimate the IO in the event of change of address.

Nalofeen

(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
23.05.2020

FIR No. 311/2019
PS: STARS-II, Crime Branch
State Vs. Priyan Ranjan Shrama

23.05.2020 at 4 pm

ORDER

This is an application under Section 439 CrPC for grant of interim bail on behalf of accused Priya Ranjan in case FIR No.0311/2019 under Section 20/29 of the NDPS Act, PS Crime Branch.

Ld. Counsel submits that as has been reported in national newspapers that 10 of the jail officials at Rohini Jail have tested positive for corona virus and number of prisoners in ward no. 3, Barrack 204, Rohini Jail are much more that what should had been according to the Jail Manual and that interim bail is urgently required in order to safe guard the life of the accused-applicant and to prevent any possibility of accused-applicant becoming infected with Covid-19 which is not possible at the crowded Rohini Jail as several of its official themselves have contracted the infection. That as he would be forced to be quarantine himself, there is no likelihood of his committing any similar offence, therefore one of the requisite of Section 37 of the NDPS Act is satisfied on the face of it. That his application for regular bail was earlier dismissed only on the ground that chargesheet is yet to be filed, however, interim bail was granted to the accused and he has not misused the concession granted to him in any manner. That no recovery is effected of any contraband from the possession of the accused-applicant.

Ld. Counsel for the accused-applicant has relied upon the judgment of Hon'ble High Court of Delhi passed in Crl. M. (Bail) No. 5924/2020 in Crl. Appeal No. 693/2019 titled as **Krishan Kumar v. State.**

Heard.

Interim bail can alone be granted in compelling circumstances and in such extraordinary exigencies where personal presence of the accused would be absolutely indispensable.

The exceptional circumstance setup in the present application for release of accused-applicant on interim bail is the outbreak of covid 19 pandemic and the testing positive for the virus of some of the jail officials at the over crowded Rohini Jail.

A High Powered Committee of Hon'ble High Court of Delhi is already seized of the issue pertaining to decongestion of prisons in Delhi in the wake of the outbreak of Covid-19 pandemic with the Director General (Prisons) as a member of the committee laying down guidelines and measures on different fronts for all stakeholders and several guidelines have been issued laying down criteria for grant of interim bail to undertrial prisoners under various categories from time to time. However, under all the several guidelines an exception has been carved out of inmates under going trial for intermediary/large quantity recovery under the NDPS Act. As the case in hand pertains to the commission of offences under Section 27/29 of the NDPS Act it clearly falls out of the purview of the guidelines issued for decongestion of the prisons in Delhi including Rohini Jail. I have gone through the Judgment relied upon by the Ld. Counsel for the

accused-applicant it does not pertain to commission of offence under the NDPS Act and is rendered on the facts of the case taking into consideration the FSL result which was in favour of the accused in the said case and is not applicable to the facts and circumstances of the case in hand. No ground is made out to grant interim bail on the ground set up in the application. The application is accordingly dismissed.

Order be forwarded on e-mail to the Ld. Counsel for the accused-applicant by the Coordinator.

(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
23.05.2020

FIR No. 84/2019
PS: I. P. Estate
State Vs. Bhupender Singh Chauhan

23.05.2020

Fresh application is received. It be registerd.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Pradeep Sharma, counsel for accused-applicant.

This second bail application for grant of regular bail on behalf of accused Bhupender Singh Chauhan in case FIR No. 84/2019.

Ld. Addl. PP submits that copy has not been supplied to him. Ld. Counsel for the accused-applicant submits that he had filed three sets, including one for the prosecution at the Facilitation Centre.

Reply be filed on or before the next date of hearing alongwith previous involvement report, if any.

For report and consideration, put up on **01.06.2020**.

(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
23.05.2020